Central Administrative Tribunal Principal Bench

OA No.3110/2015 MA No.3594/2017 MA No.4307/2017

New Delhi, this the 9th day of February, 2018

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

- 1. N.B. Dutta, aged 72 years, S/o Shri Ashutosh Dutta, Retired from the post of Goods Driver, R/o 333, Bhoor Bharat Nagar, Ghaziabad (UP).
- 2. Bishmudar Prasad Singh, Aged 70 years, S/o Shri J.P. Singh, Retired as Elect. Driver, ROU, R/o M.S. Pally, Near NAG School, Rourkela, Distt. Sundergarh (Orissa).
- 3. Ram Jiwan Gareri, aged 76 years, S/o Late Shri Dasharath Gareri, Retired as Elect. Driver-BNDM, R/o Sital Nagar, P.O. Bondamunda Distt, Sundergarh, (Orissa).

...Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

- Union of India through
 The Secretary,
 Railway Board, Rail Bhawan,
 New Delhi.
- The General Manager,
 South Eastern Railway,
 Garden Reach, Kolkatta-43.
- The Divisional Railway Manager, East Coast Railway, Waltair Division, Waltair.
- 4. The Chairman, Railway Board, Rail Bhawan, New Delhi.

...Respondents

(None)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, learned counsel for applicants submits that the applicants would be satisfied if the OA is disposed of by directing the respondents to consider their Annexure-A/9 (Colly) representations within a fixed time frame.

- 2. In view of the submissions made by applicants' counsel and in the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider Annexure-A/9 (Colly) representations of the applicants by duly keeping in view the Annexure-A/5 judgment of Hon'ble High Court of Delhi in WP(C) No.5427/2013. However, if the applicants desire, they may submit a supplementary representation also by enclosing any other document(s), on which they are placing reliance, within two weeks from the date of receipt of a certified copy of this order. On receipt of the supplementary representation, if any, the respondents shall decide the same within 90 days therefrom and pass appropriate reasoned and speaking order in accordance with law. No costs.
- 3. All the pending MAs, if any, stand disposed of.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

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